NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency) No. 37 of 2021

<u>Under section 32 read with 61(3) of the Insolvency & Bankruptcy Code 2016)</u>
(Arising out of Order dated 17.10.2019 in I.A. NO. 577 OF 2019 In CP (IB) No.462/7/HDB/2018 passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench, Hyderabad)

In the matter of:

Employees' Provident Fund Organization, Regional Office-II, Hyderabad (Madhapur): 3-4-763, Barkatpura Chaman, Hyderabad – 500027.

... Appellant

VERSUS

1. Shri. Bhrugesh Amin

Sagar Society, Sri Nagar Colony,

Kanalapuri Colony, Banjara Hills,

IBBI Registration No. IBBI/IPA-002/IP-N00353/217 18/11003

(Resolution Professional of M/s. ICOMM Tele Limited)

Also at:

C/o Ruby Level 9, North West Wing, Senapati

Bapat marg, Dadar (west), Mumbai 400 028.

Maharashtra, India.

... Respondent No.1

M/s. ICOMM Tele Limited

CIN: U64203AP1989PLC009561

Plot no. 40-46, Phase-1, IDA,

Cherlapally, HCL Post, Hyderabad,

Telangana, India – 500051.

... Respondent No.2

3. M/s. Megha Engineering and Infrastructure Limited

S-2, Technocrats Industrial Estate (T.I.E).

Telangana, India.

(Resolution Applicant)

... Respondent No.3

Present:

For Appellant : **Mr. Vishwanathan** Advocate

O RDER (VIRTUAL MODE)

Heard Mr. M. S. Viswanathan, Learned Counsel appearing for the 'Appellant'.

- 2. Let notice be issued to the 'First Respondent' alone returnable by 02.06.2021. Let the requisite together with Process Fee be filed by the 'Appellant's side within three days from today. The 'Appellant' shall provide the Mobile Number(s) and e-mail address of the First Respondent. In the event of the Learned counsel for the Appellant providing the aforesaid details, then, the 'Office of the Registry' may issue notice to the First Respondent.
- 3. The 'Office of the Registry' is directed to List the matter on 02.06.2021

[Justice Venugopal M] Member (Judicial)

> [V. P. Singh] Member (Technical)

20.04.2021

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